2631. SHRI BHARTRUHARI MAHTAB:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has any plan to regulate trans-fats limit to two per cent in food, if so, the details thereof;

(b) the manner in which the Government plans to implement the same;

(c) whether the Government has notified all regulations as required to regulate trans-fat limit in all foods, if so, the details thereof and if not, the reasons therefor along with the time by which the said regulations are likely to be notified;

(d) whether the Government has the data regarding production of Partially Hydrogenated Vegetable Oil (PHVO) in the country, if so, the details thereof; and

(e) whether the Government has any plan/strategies/mechanism to stop or limit the production of PHVO in the country to promote safe food and if so, the details thereof?

ANSWER

THE MINISTER OF HEALTH AND FAMILY WELFARE
(DR. HARSH VARDHAN)

(a) to (c): The limit of trans-fats to be not more than 5% is prescribed under Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 for vanaspati, bakery shortenings, bakery and industrial margarine and interesterified vegetable fats/oils.

A draft notification to limit trans-fat to be not more than 2% by weight of the total oils/fats present in the processed food products in which edible oils and fats are used as an ingredient on and from 1st January, 2022 was issued on 28.08.2019.

(d): No such data is available.

(e): Food Safety and Standards Authority of India (FSSAI) has informed that there is no proposal for stopping or limiting production of Partially Hydrogenated Vegetable Oil (PHVO).